Sr. No. 740 Through video Conference

HIGH COURT OF JAMMU AND KASHMIR AT SRINAGAR

WP(Cr1) No. 664/2019

Mr. Aijaz Bedar, Advocate (through Video conference)

Ishfaq Ahmad Lone

.... Petitioner(s)

Through:-

V/s

Union Territory of J&K and others

.....Respondent(s)

Through:- Mr. Sajad Ashraf, GA (through Video conference)

Coram : HON'BLE MRS. JUSTICE SINDHU SHARMA, JUDGE ORDER

Mr. Sajad Ashraf, learned Government Advocate, submits that there is no further extension in detention of detenue in this case. He has placed on record copy of communication dated 16.03.2020.

Vide communication dated 16.03.2020, issued by the Home Department,

Government of Jammu and Kashmir, the Senior Superintendent, Central Jail,

Srinagar was also directed to release the detenue on 17.03.2020.

In view of the aforesaid, this petition does not survive for consideration and is, accordingly, dismissed, as having been rendered infructuous.

(Sindhu Sharma) Judge

SRINAGAR 15.06.2020

SUNIL-II

Whether the order is speaking:Yes/NoWhether the order is reportable:Yes/No